THE HIGH COURT OF MEGHALAYA SHILLONG

NOTICE

No.HCM.III/166/2019-Judl./Part-I/379 Dated Shillong, the 6th September, 2021

In supersession of the Constitution of Benches as ordered vide Notice No.HCM.III/166/2019-JudI./Part-I/290 dated Shillong, the 7th June, 2021, the Hon'ble, the Chief Justice, is pleased to constitute the following DIVISION BENCHES and SINGLE BENCHES, w.e.f. Monday, 6th September, 2021, and until further orders:

DIVISION BENCHES				
SI.	NAME OF HON'BLE			
NO	JUDGES	JURISDICTION	TIME	
1.	DIVISION BENCH – I: Hon'ble, the Chief Justice Biswanath Somadder and Hon'ble Mr. Justice H.S. Thangkhiew. [COURT ROOM NO. 1]	 Public Interest Litigation (PIL); All matters required to be taken by a Division Bench (other than Criminal Appeals). 	From 10:00 AM	
2.	DIVISION BENCH – II: Hon'ble Mr. Justice Ranjit Vasantrao More and Hon'ble Mr. Justice W. Diengdoh. [COURT ROOM NO. 2]	 Criminal Appeals; Commercial Appeals under the Commercial Appellate Division of the High Court. 	From 10:00 AM	
SINGLE BENCHES				
SI. NO	NAME OF HON'BLE JUDGES	JURISDICTION	TIME	
1.	Hon'ble, the Chief Justice Biswanath Somadder [COURT ROOM NO. 1]	 Petitions filed under Arbitration & Conciliation Act, 1996; All Single Bench matters not falling within the determination of any other Single Bench. 	Second half from 02:00 PM or immediately after the Division Bench is over, whichever is earlier.	
2.	Hon'ble Mr. Justice Ranjit Vasantrao More [COURT ROOM NO. 2]	Civil Writ Petitions (2019 onwards); Civil Contempt Cases; Company Petitions and All matters relating to tax and revenue.	Second half from 02:00 PM or immediately after the Division Bench is over, whichever is earlier.	

3.	Hon'ble Mr. Justice H.S. Thangkhiew [COURT ROOM NO. 3]	 Civil Writ Petitions (2017 & 2018); Civil Revision Petitions; First Appeals; Second Appeals and Transfer Petitions. 	Second half from 02:00 PM or immediately after the Division Bench is over, whichever is earlier.
4.	Hon'ble Mr. Justice W. Diengdoh [COURT ROOM NO. 4]	 Civil Writ Petitions (upto the year 2016); Bail matters – both Regular and Anticipatory; Criminal matters including revisions, appeals and misc. cases and MACT Appeals. 	Second half from 02:00 PM or immediately after the Division Bench is over, whichever is earlier.

BY ORDER

JOINT REGISTRAR (LISTING)
Memo.No.HCM.III/166/2019-Judl./Part-I/379-A
Dated Shillong, the 6th September, 2021

Copy to: -

- 1. The Registrar-cum-PPS to Hon'ble the Chief Justice, High Court of Meghalaya, Shillong for favour of kind information of His Lordship.
- 2. The P.S to Hon'ble Mr. Justice Ranjit Vasantrao More, High Court of Meghalaya, Shillong for favour of kind information of His Lordship.
- 3. The P.S to Hon'ble Mr. Justice H.S. Thangkhiew, High Court of Meghalaya, Shillong for favour of kind information of His Lordship.
- 4. The P.S to Hon'ble Mr. Justice W. Diengdoh, High Court of Meghalaya, Shillong for favour of kind information of His Lordship.
- 5. The P.S to Advocate General/Addl. Advocate General, Meghalaya, Shillong for favour of kind information.
- 6. The P.A to the Registrar General, High Court of Meghalaya, Shillong for favour of kind information.
- 7. The Registrar (Judicial Service), High Court of Meghalaya, Shillong for favour of kind information.
- 8. The Asst. Solicitor General/ Central Government Counsel, High Court of Meghalaya, Shillong for favour of kind information.
- 9. The President/ Secretary, High Court Bar Association, Shillong for favour of kind information.
- 10. All Court Masters concerned for information and necessary action.
- 11. The Systems Analyst, High Court of Meghalaya, Shillong for uploading the same on the Official Website.
- 12. Notice Board.
- 13. Office File.

JOINT REGISTRAR (LISTING)

6/9/21